
(2010) 08 KL CK 0057

In the High Court Of Kerala

Case No : Writ Petition (C) No. 25220 of 2010 (B)

Jose Illikkal

APPELLANT

Vs

Payyannur Municipality and K.T. Mathew

RESPONDENT

Date of Decision : 12-08-2010

Acts Referred:

Citation : (2010) 08 KL CK 0057

Hon'ble Judges : T.R. Ramachandran Nair, J

Bench : Single Bench

Advocate : G. Mohan, for the Appellant; No Appearance, for the Respondent

Final Decision : Dismissed

Judgement

T.R. Ramachandran Nair, J.—This writ petition is filed by the petitioner challenging Ext.P10 order passed by the Secretary of the first respondent. After arguing for some time, learned Counsel for the petitioner submitted that he may be allowed to withdraw this writ petition, so as to enable the petitioner to file an appeal before the Municipal Council.

2. Permission is granted and the writ petition is dismissed as withdrawn. If an appeal is filed, the same will be considered with notice to the petitioner and the second respondent and all the contentions of the parties will be considered. It is open to the petitioner to file appropriate application for interim relief also, which shall be considered by the authority concerned.